

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

102. C.P. (IB)/131(MB)2024

IN THE MATTER OF

M/S Sawant Cafe Through Proprietor Mr. Ajay Sawant ... Petitioner

Vs

Trig Detectives Private Limited ... Respondent

U/s 9 of the Insolvency and Bankruptcy Code, 2016

Order Delivered on 18.03.2024

CORAM:

MS. REETA KOHLI,
MEMBER (J)

MS. MADHU SINHA,
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Petitioner: Adv. Rakesh Gupta (VC)

For the Respondent:

ORDER

Counsel for the Petitioner prays for permission to withdraw the Petition as the Corporate Debtor has approached them to settle the matter. In view of the submissions, the CP is **disposed of** as withdrawn.

Sd/-
MADHU SINHA
Member(Technical)

Sd/-
REETA KOHLI
Member(Judicial)

/Ziyaul/